

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.170/2020

This the 14th day of July, 2020

**Coram : Hon'ble Shri J.V.Bhairavia, Member (J)
Hon'ble Shri A.K.Dubey, Member (A)**

Shri Arun Kumar Bhardwaj
S/o. Late Shri Jayanti Prasad Sharma
Age – 58 years,
At present working as Sr. DSO at BRC Division
Residing at – 101, Pyramid Flats, Sindwai Mata Road,
Pratapnagar, Vadodara. **Applicant**

(By Advocate : Ms. S.S.Chaturvedi)

VERSUS

1. Union of India,
Notice to be served through
The General Manager
Western Railway, Churchgate,
Mumbai 400 020.
2. The Chief Medical Director
Western Railway,
Churchgate, Mumbai 400 020.
3. Chief Medical Superintendent
Western Railway,
Bhavnagar Para,
Bhavnagar. **Respondents**

(By Advocate : Shri M.J.Patel)

O R D E R – ORAL
Per : Hon'ble Shri J.V. Bhairavia, Member (J)

In the instant OA, counsel for the Applicant, Ms. S.S.Chaturvedi submits that the Applicant will be satisfied, if appropriate direction be issued to the Respondent No.2 for

consideration of his pending representation dated 29.01.2020 (Annexure A-18) with regard to reimbursement of medical expenditure amount to Rs.2,80,248/- incurred by the Applicant for Indoor treatment

2. On the otherhand, Shri M.J.Patel, counsel for Railways submits that he is appearing in this matter on behalf of the Railways on receipt of advance copy of this OA upon him. He fairly submits that, if representation of the Applicant has yet not been decided, the same will be considered and decided by the Respondents as per rules.

3. In view of the submissions made by the counsel for both the parties and on perusal of the pleadings and the documents annexed thereto, we dispose of the OA with direction to the respondent No.2 i.e. the Chief Medical Director, Western Railway, Churchgate, Mumbai if the representation of the Applicant dated 29.01.2020 (Annexure A-18) is yet not decided, the same shall be considered and decided within a period of the two months from the date of receipt of a copy of this order and intimate the decision so taken to the Applicant within fifteen days thereafter.

4. With the above directions, the OA stands disposed of accordingly. No order as to costs.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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